

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.204/MP/2022**

Subject : Petition under Section 79(1) (f) of the Electricity Act, 2003 for adjudication of disputes between the Petitioners and the Respondent under the Agreement for Procurement of Power under Pilot Scheme-II dated 28.10.2021 entered between the Petitioner No.1 and the Respondent and the back-to-back Power Supply Agreement under the Pilot Scheme-II dated 22.10.2021 entered between the Petitioner No.1 and the Petitioner No.2.

Date of Hearing : 10.1.2023

Coram : Shri I. S. Jha, Member  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member

Petitioners : PTC India Limited (PTCIL) and Anr.

Respondent : MB Power (Madhya Pradesh) Limited (MBPMPL)

Parties Present : Shri Ravi Kishore, Advocate, PTC  
Shri Keshav Singh, Advocate, PTC  
Ms. Anusha Nagarajan, Advocate, TANGEDCO  
Shri Amit Kapur, Advocate, MBPMPL  
Shri Akshat Jain, Advocate, MBPMPL  
Ms. Shefali Tripathi, Advocate, MBPMPL  
Shri Dhruv Tripathi, PTC  
Shri Abhishek Gupta, MBPMPL

**Record of Proceedings**

At the outset, learned counsel for the Petitioner No.1, PTC India Limited submitted that the Respondent, MBPMPL filed its reply only last week raising therein certain new issues and accordingly, the Petitioner may be granted two weeks to file its rejoinder.

2. Learned counsel for the Respondent, MBPMPL pointed out that during the previous hearing, TANGEDCO had sought permission to file certain additional documents. However, no such documents have been filed by the Respondent. In response, learned counsel for the Petitioner No.2, TANGEDCO sought additional two weeks' time to file the additional documents, if any. The learned counsel for the Respondent also sought liberty to file the response thereon, if required.

3. Considering the submissions made by the learned counsel for the parties, the Commission permitted the Petitioners to file their rejoinder within two weeks. The Commission also permitted the Petitioner, TANGEDCO to file additional documents,

if any, within two weeks within copy to the Respondent, who may file its response thereon, if any, within two weeks thereafter.

4. The Petition shall be listed for hearing on 23.2.2023.

**By order of the Commission**

**Sd/-  
(T.D. Pant)  
Joint Chief (Law)**